

[Shri Shantharam Naik]

in those regulations. So, this Act contains nothing. When we are discussing it, we find that it contains nothing. Ultimately the regulations will contain all those safety measures. Who will issue these regulations? The appropriate Government. The appropriate Government is the Central Government as far as major ports are concerned and various State Governments as far as other ports are concerned. That means, there are 22 States and there will be 22 regulations, plus one regulation issued by the Central Government, plus the rules framed under this. That means, the entire law relating to health, safety and welfare will be contained in this Act, plus 22 regulations, plus one regulation by the Central Government, plus the rules. This is the state of affairs. You will agree with me—I am not saying with respect to Labour Ministry or any other Ministry. In fact, this is the aspect which will have to be considered at least by the Ministries. We are framing all new policies under the leadership of Shri Rajiv Gandhi. To implement and enforce these policies we will have to enact new legislations for times to come and in the forthcoming Session there will be immense legislation work done in Parliament. Therefore, we should consider whether we are going to follow the same structure of legislation or we are going to make suitable changes. As a result now, the highest supreme body of the Legislature is not able to enact laws on important matters. We are leaving the matters to rules and regulations. This is not fair. Therefore, it is very difficult to know what are the safety measures. If we have come to know about this, we would have discussed them here, but they are not here. You will see that the rules and regulations will provide for all these things. The regulations will be enacted for these measures and as such, we do not know exactly what measures will be taken, what exactly will be health and safety aspects.

SHRI T. ANJIAH : All are mentioned here.

SHRI SHANTARAM NAIK : If they are mentioned here, what is the need for regulations?

SHRI T. ANJIAH : You read the Bill properly.

SHRI SHANTARAM NAIK : I have seen the entire legislation. Nowhere they are mentioned. All these measures will be in the rules and regulations, not in the main Act. If they are in the main Act, there is no need for regulations. If they are mentioned in the main Act, what will contain in the regulations? We are providing the major things in the rules and regulations and some broad principles are there in the Act. I have said time and again, the major portion of the law should contain in the Act and some minor things should contain in the rules and regulations. The major thing, that is, 75 per cent, should be enacted in the law.

Secondly, as far as Marmagaoa Port Trust is concerned, it is one of the leading international ports. We celebrated recently the 100th year of its existence. It is one of the important ports. Unfortunately, there the welfare of the dock workers was never considered. Hundreds and thousands of rupees were spent on celebrating the 100th year. Ultimately what is accrued to the workers is not given. They were not even given bonus. This is the state of affairs. So, you kindly look into the matter and the other suggestions which I have made.

15.00 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Seventh Report

[English]

SHRI R.P. SUMAN (Akbarpur) : I beg to move :

“That this House do agree with the Seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th November, 1985.”

MR. DEPUTY-SPEAKER : The question is :

“That this House do agree with the Seventh Report of the Committee on

Private Members' Bills and Resolutions presented to the House on the 26th November, 1985."

The motion was adopted.

15.01 hrs.

RESOLUTION RE : DEVELOPMENT OF HILL AREAS—*Contd.*

[*English*]

MR. DEPUTY-SPEAKER : We will now take up further discussion of the Resolution moved by Shri Harish Rawat. The balance of time is only 26 minutes. I think, we can extend it by 2 hours. Mr. Daga will himself take much time. He is already on his legs.

I think, the House agrees on this.

[*Translation*]

SHRI MOOL CHAND DAGA (Pali) : Mr. Deputy Speaker, Sir, what is the purpose behind formulating the plans? A top officer has said, are we prepared to abandon those methods of formulating plans which help increase the wealth and income of affluent persons? Are we prepared to formulate such a plan which may bring all persons at par so that there may not be any poor person in the country by the end of Eighth Plan?...

15.03 hrs.

[SHRI SHARAD DIGHE *in the Chair*]

This is the object behind a plan. What was the condition of hill areas previously? By building their bungalows and kothis the rich people have ruined all the hill stations. The question is how to develop hill areas? I have got with me an article written by Shri Vir Sen, former Minister of Environment. I do not read article of an ordinary person. I like to read the article of our former Ministers only. Please listen to what he has written. He says :

[*English*]

"Once known as 'land of honey and milk', India now presents a gloomy

picture. The rate of deforestation in our country is 2 hectares per minute due to which nearly one percent of the land surface of the country is being laid bare every year. Though it is claimed that country's 22.7 per cent land surface is covered by forests, the actual forest area is hardly more than ten per cent of the land surface."

[*Translation*]

The situation is that actual forest area is not even 10 per cent. Your target was to bring 22.7 per cent of land under forests, but actual forest area is less than 10 per cent. He has added that the greatest loss suffered due to this is that soil nutrients have been swept into the sea as a result of which farmers have been put to heavy losses.

[*English*]

"According to 1972 estimates, with 60,000 million tons of top fertile soil eroded every year, six million tons of soil nutrients are also swept into the sea causing a loss of Rs.7,000 millions. This erosion has now gone upto Rs. 10,000 million per year."

[*Translation*]

A large amount of soil is swept into the Bay of Bengal. Your forests are being denuded and you want to develop the hill areas. The greatest job is afforestation in the country. The Hon. Minister is new to this department. The Hon. Chairman has extended the time by 2 hours for discussion on this resolution. You have got the full opportunity to express your views. You should reply after considering all the aspects of the matter. A large number of schemes have been formulated in this regard. I would like to know the increase in area brought under forests, the amount spent thereon and the area under forests at present. I would like to point out that despite spending billions of rupees on the development of forests, area under forests has reduced in the Kashmir Valley, Darjeeling and hilly areas of Tamil Nadu and Maharashtra. In this regard he has said :—

[*English*]

"Mr. Sunder Lal Bahuguna, the architect of Chipko Movement, rightly says